

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/6325/2021**

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Pooja Sambal & Ors

.....Applicant

(Advocate:- Mr. Pankaj Dubey-Not Present)

**Versus**

1. State of J&K and ors .....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present petition has been filed seeking a direction to Respondent Nos. 2 and 3 to conduct the interview of the applicant for the post of Teacher in District Cadre Reasi. Vide order dated 26.07.2011, the Hon'ble High Court of Jammu and Kashmir at Jammu had directed the respondents to admit the applicants to interview. Today, there is no representation on behalf of the applicants and no information has been placed on record to show what has been done after the interview of the applicants was conducted as per direction of the Hon'ble High Court. The T.A. was filed way back in the year 2011 before the Hon'ble High Court and as such, it may have become infructuous with passage of time.

2. Accordingly, the T.A. is dismissed due to non appearance of applicant as well as for non prosecution.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*